

**GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
LOK SABHA  
STARRED QUESTION NO. †\*94  
TO BE ANSWERED ON 17.12.2018**

**INCLUSION OF DHANGAR SAMAJ IN ST LIST**

†\*94 SHRI SADASHIV LOKHANDE

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the States in which Dhangar Samaj is included in the Scheduled Tribes List as on date.
- (b) whether Maharashtra is also among such States;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the dates on which requests were received by the Government from the people's representatives to include Dhangar Samaj in the Scheduled Tribes List; and
- (e) the action taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI SUDARSHAN BHAGAT)**

- (a) to (e): A statement is laid on the Table of the House.

**Statement referred to in reply to Part (a) to (e) of Lok Sabha Starred Question No. \*94 for answer on 17.12.2018 regarding ‘Inclusion of Dhangar Samaj in ST List’**

(a)The details of the States in which Dhangar community is included in the list of Scheduled Tribes are given below:

Sl. No.	Name of State	Sl. No. in list of Scheuled Tribes of concerned State	Names of communities listed at that Sl. No.
1.	Bihar	Sl. No. 26	Oraon, Dhangar(Oraon)
2.	Jharkhand	Sl. No. 25	Oraon, Dhangar(Oraon)
3.	Odisha	Sl. No. 53	Oraon, Dhangar, Uran

(b) to (e) Dhangar community is not listed in the list of Scheduled Tribes of Maharashtra . The Government has on 15-6-1999 (further amended on 25-6-2002), laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals which have been recommended by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. The State Government of Maharashtra has not sent any proposal /recommendations to the Central Government for inclusion of Dhangar community to the list of Scheduled Tribes of Maharashtra. Proposal/Recommendation of the concerned State Government/UT is pre-requisite for processing of any claims for inclusion of community in the list of Scheudled Tribes of a State/UT.

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